

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00608/2018

Dated Monday the 04th day of June Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

P.Karthikeyan,
S/o. Late A. Palanisamy,
Old No. 3-69, New No. 3-91,
Kudi Stret,
Anangur Post,
Thannirpandalpalayam,
Namakkal 637304.Applicant

By Advocate M/s. R. Malaichamy

Vs

1. Union of India,
rep by the Chief Postmaster General,
Tamil Nadu Circle.
Anna Salai,
Chennai 600002.
2. The Assistant Director (Rectt & Bldg) & CPIO,
O/o the Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai 600002.
3. The Postmaster General,
Western Region (TN),
Coimbatore 641002.
4. Superintendent of Post Offices,
Namakkal Division,
Namakkal 637001.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard learned counsel for the applicant. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“8.(i). To call for the records of the 4th respondent pertaining to his order dated 26.03.2015 which was communicated to the applicant by the 2nd respondent on behalf of the 1st respondent under RTI Act made in No. REP/36-14/2015 dated 08.02.2018 and set aside the same; consequent to,

(ii). direct the respondents to appoint the applicant on compassionate grounds in any one of the post and

(iii). To pass such further orders as this Hon'ble Tribunal may deem fit and proper.”

2. It is submitted that the applicant's father A. Palanisamy who was working as GDS BPM in the respondent department passed away while in service. The applicant's mother represented on 10.09.2013 for compassionate appointment to one of her family members which was forwarded to the Inspector of Posts, Tiruchengodu Sub-Division on 10.12.2013. The applicant and his mother again represented on 18.08.2014 for compassionate appointment which remained unanswered. Thereafter, the applicant's mother made an RTI application dated 02.02.2018 regarding the status of the representation dated 18.08.2014 to which she received a communication dated 08.02.2018 stating that as per the communication dated 26.03.2018 from SP, Namakkal Division, applicant's case was considered by Circle Relaxation Committee and it was not approved.

Aggrieved, the applicant has approached this Tribunal.

3. Mr. K. Rajendran takes notice for the respondents.
4. On perusal, it is seen that the RTI communication dated 08.02.2018 does not contain any ground for rejection of the applicant's case for compassionate appointment. Nor does it mention the individual points awarded against various categories in which applicant's case was considered and rejected. The order is found to be cryptic. The applicant has also not made any representation pursuant to the communication dated 08.02.2018 with regard to his grievance.
5. In view of the above, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to permit the applicant to submit a representation with regard to his grievance to the 1st respondent within a period of two weeks from the date of receipt of certified copy of this order. On receipt of such representation, the 1st respondent shall consider the same in accordance with law and pass a reasoned and speaking order thereon within a period of six weeks thereafter.
6. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)
Member(A)
04.06.2018**

SKSI